

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 436/MP/2019**

Subject : Petition seeking Commission's permission to maintain status-quo for drawal of start-up power and injection of infirm power under UI mechanism till declaration of COD of Unit I and II of the 2 x 500 MW of Neyveli New Thermal Power Project or 31.3.2020, whichever is earlier.

Petitioner : NLC India Limited (NLCIL)

Respondents : Southern Regional Power Committee & Ors.

Date of Hearing : 17.12.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Ms. Poorva Saigal, Advocate, NLCIL  
Shri J. Dhamasekaran, NLCIL  
Shri A. K. Sahni, NLCIL  
Shri S. Vallinayagam, Advocate, TANGEDCO

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed by the Petitioner seeking permission for drawal of start-up power and to inject infirm power into the grid for testing and commissioning of the Unit I and Unit II of the Project up to 31<sup>st</sup> March, 2020 or up to Commercial Operation Date (COD) of the Project, whichever is earlier. Learned counsel submitted that the Commission in its order dated 17.7.2019 in Petition No. 167/MP/2019 had granted extension up to 31.12.2019. However, on account of the various reasons, as pointed out in Petition, the Petitioner could not achieve COD of the Project. Learned counsel further submitted that trial run operation in respect of Unit - I of the Project has already been commenced.

2. Learned counsel for the Respondent, Tamil Nadu Generation and Distribution Company Limited objected to request of the Petitioner and submitted that the Petitioner has already been granted extension of time for drawal of start-up power and injection of infirm power on number of occasions. Learned counsel further submitted that during course of proceedings in Petition No. 167/MP/2019, the Commission had directed the Petitioner to file on affidavit the anticipated COD of the Units. However, the same has not been received by the Respondent.

3. After hearing the learned counsels for the parties, the Commission directed the Petitioner to file the status of trial-run operation in respect of Unit - I and the



anticipated COD of Unit-II of the Project, on affidavit, by 23.12.2019 with an advance copy to the Respondents.

4. Subject to the above, the Commission reserved order in the Petition.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

